SHRI OM PRAKASH TYAGI :
SHRI NARAIN SWARUP SHARMA :
SHRI RAM SWARUP VIDYARTHI :
SHRI P M. SAYEED :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Election Commissioner had requested the State Governments to introduce dry laws a few weeks before the mid-term poll in the States ;

(b) if so, whether the State Governments had accepted the suggestion; and

(c) whether any legislation in this regard is proposed to be introduced ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE : (SHRI M. YUNUS SALEEM) : (a) The Chief Election Commissioner suggested to the State Governments of Bihar, Punjab, Uttar Pradesh and West Bengal to enforce prohibition of sale and supply of liquors on the day of poll and on two days immediately preceding that day.

(b) The State Governments responded favourably to the Chief Election Commissioner's request as under :

Bihar : Sale of liquor was stopped on the day of poll as well as the day previous to the day of poll.

Punjab : Sale of liquor was stopped on the day of poll and two days previous to the day of poll. Steps to ensure strict observance of the restrictions imposed on storage of liquors was also taken.

Uttar Pradesh : Sale of liquor was stopped on each day of poll. Daily storage of liquor reduced from four Quart bottles of country spirit to two Quart bottles.

West Bengal : Sale of liquor was stopped on the day of poll as well as the day previous to the day of poll.

(c) No, Sir.

केन्द्रीय निर्माण तथा आवास योजना के अंतर्गत अनुसूचित जातियों/अनुसूचित आदिम जातियों के लोगों को सहायता

2476. **श्री ओंकार लाल बेरवा** : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय निर्माण तथा आवास योजना के अन्तर्गत वर्ष 1668-69 में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लोगों को सहायता देने के लिए उत्तर प्रदेश सरकार के लिए कितनी राशि नियत की गई है;

(ख) क्या इस वर्ष का धन नियतन गत वर्ष दी गई राशि से कम है; और

(ग) उपर्युक्त राशि में से राज्य सरकार ने पौड़ी गढ़वाल के विकास पर कितना धन खर्च किया है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री मुथ्याल राव) : (क) से (ग). पिछड़े वर्ग क्षेत्र में कोई केन्द्रीय निर्माण तथा आवास योजना नहीं है। उत्तर प्रदेश में भंगियों तथा मेहतरों के रहने सहने की परिस्थितियों में सुधार करने के लिए 1967-68 तथा 1968-69 में क्रमशः एक लाख तथा दो लाख रुपये नियत किए गए थे। यह नियतन मुख्यतया भंगियों तथा मेहतरों के लिए आवास प्रायोजनाओं के लिए है। इन नियतनों का उद्देश्य पात्र अनुसूचित जातियों के लिए, खास तौर से स्थानीय निकायों के जरिये, आवास की व्यवस्था करना है, न कि आदिम जातीय क्षेत्रों का विकास करना।

Stoppage of Pensions in West Bengal

2477. SHRIMATI ILA PAL-CHOUDHURY :
SHRI JAGANNATH RAO JOSHI :
SHRI SURAJ BHAN :
SHRI ATAL BIHARI VAJPAYEE :